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under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Forty-ninth Annual Report and Accounts of the Singareni Collieries Company Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. For (i) and (ii) *see* No. LT-362/71].

ALUMINIUM (CONTROL) AMENDMENT ORDER, 1971

SHRI SHAH NAWAZ KHAN : Sir,] also beg to lay on the Table a copy of the Ministry of Steel and Mines (Department of Mines) Notification S.O. No. 2084, dated the 24th May, 1971 (in English and Hindi), publishing the Aluminium (Control) Amendment Order, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-363/71].

CERTIFIED ANNUAL ACCOUNTS (1969-70) OF THE NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION, NEW DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Certified Annual Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1969-70, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. *See* No. LT-365/71].

MINISTRY OF AGRICULTURE (DEPARTMENT OF FOOD) NOTIFICATIONS

SHRI JAGANNATH PAHADIA : Sir. I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Agriculture (Department of Food),

under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

<ii) Notification G.S.R. No. 687, dated the 7th May, 1971, publishing the Orissa Rice (Movement Control) (Second Amendment) Ordei-, 1971.

(ii) Notification G.S.R. No. 890. dated the 31st May. 1971, publishing the Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1971.

(iii) Notification G.S.R. No. 891, dated the 31st May, 1971, publishing the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1971. [Placed in Library. For (i) to (iii) *see* No. LT-364/71].

MEMORANDUM OF THE NATIONAL SEEDS CORPORATION EMPLOYEES UNION

SHRI JAGANNATH PAHADIA : Sir, I also beg to lay on the Table a copy of the Memorandum dated the 19th May, 1971, submitted to the Prime Minister by the National Seeds Corporation Employees Union, in pursuance of an assurance given by the Minister of State for Agriculture during the discussion on the Calling Attention Notice in the Rajya Sabha on the 9th June. 1971. [Placed in Library, *See* No. LT-615/71J.

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955

SHRI JAGANNATH PAHADIA : Sir, on behalf of Prof. Sher Singh, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act. 1955, a copy of the Ministry of Agriculture (Department of Food) Notification G.S.R. No. 777/Ess. Com/Sugar, dated the 25th May, 1971 (in English and Hindi). [Placed in Library. See No. LT-407/

EMPLOYEES' STATE INSURANCE (CON-TROL) AMENDMENT RULES. 1971

SHRI JAGANNATH PAHADIA : Sir, on behalf of Shri Balgovind Verma. j 1 beg to lay on the Table, under subsection (4) of section 95 of the Employees' State Insurance Act, 1948, a copy of the Ministry of Labour, Employment and Rehabilitation I Department of Labour and Employment) Notification G.S.R. No. 362, dated the 26th February, 1971 (in English and Hindi), publishing the Employees' State Insurance (Central) Amendment Rules. 1971. [Placed in Library. *Sec* No. LT-367/71].

REFERENCE TO EXPUNCTION OF CERTAIN REMARKS MADE BY AN HON. MEMBER ON THE 10TH JUNE, 1971

SHRI ARJUN ARORA (Uttar Pradesh) : 1 want to make a very humble submission about certain inaccuracies in the record of the proceedings of the House yesterday. While trying to put a supplementary on Starred Question No. 387 I made a certain remark about a blouse. You were pleased to direct me to withdraw the remark and as soon as you said : 'You withdraw this', I withdrew it. The correct procedure is to mention the remark in the House and the fact that 'it is withdrawn but the proceedings on page 59 of the Uncorrected copy which is available does not mention my remark. On page 60 your direction : 'You withdraw this' and my submission that 'I withdraw this' has been recorded. That puts me in a very awkward position. If somebody ever reads the proceedings, he may be left speculating as to what 1 said.

SHRI PITAMBER DAS (Uttar Pradesh) : It can go to his credit that -many people may be speculating things which he is not capable of saying.

SHRI ARJUN ARORA : Only Mr. Pitamber Das can say things in a poetical language. The correct procedure of recording the proceedings is. when a remark "is made, it is recorded. If the Chair directs the Member to withdraw it, the direction and the Member's 'Withdrawal, if he obeys the Chair, is nlso recorded.

k SHRI MAHAVIR TYAG1 (Uttar Pradesh) : Unless it is expunged.

SHRI ARJUN ARORA : Expunc-I tion arises only if the Member refuses

remarks made 142 by an hon. Member.

to abide by the direction of the Chair. \ I request you to examine it because my information and I have expert opinion to support it, is that when a Member obeys the Chair and withdraws the remark, the remark cannot be expunged. Sir, you did the correcT~?hing by not\ c'rdering the expunction but later 1 find j that the Vice-Chairman, Shri Akbar Ali ! Khan, who sits next to me antTshould \ have been more considerate, ordered the expunction. He said. 'before 1 place ihe~riext week's programme. . .

SHRI A. P. CHATTERJEE (West Bengal) : What is all about this blouse affair ?

SHRI ARJUN ARORA : . . . before : the House I have been directed by the Chairman that a certain remark made by Mr. Arjun Arora about the dress of a Lady Member be expunged. I direct that that portion be expunged. Sir, this is beyond Mr. Akbar Ali Khan's powers though I like him very much.

MR. CHAIRMAN : Not he; I dilrec-tcd him.

SHRI ARJUN ARORA Sir, it is beyond his powers, the more so when Mr. Akbar Ali Khan was not in the Chair. The gentleman. your Good Self, who was in the Chair decided then and there that the remark should be within drawn and I obeyed you. Sir. you have been kind enough to interrupt and say that you directed him. But. Sir, the\ Chairman is the Chairman when he is i on the Chair of the House and his| orders while he is sitting on the chair j of the Rajya Sabha have to be obeyed by Members, by the Secretariat and even by the Vice-Chairmen but when he is in the bath room his orders cannot be obeyed in the House. When he is in the bath room he is not the Chairman.

SHRI PITAMBER DAS : He cannot \ make an order from the bath room; 1 all right, but what about the Chamber ?

SHRI ARJUN ARORA : I thank him for this very relevant interruption. The Chairman cannot direct the proceedings of the House from the Cham- j ber. If that was so a bed could have | I been installed in the Chamber and the I Chairman will not have to take the